F.No 1(7)(2)/2003/TA/ 2-15 Government of India Ministry of Finance Department of Expenditure Controller General of Accounts Lok Nayak Bhawan, Khan Market New Delhi.

Dated 20.4.2(d);

OFFICE MEMORANDUM

The field offices while implementing the New Pension Scheme have raised a number of queries and sought clarifications on various issues. These queries have been examined and the comments of this office are given below:

SI No	Queries	Replies/comments
1	Whether individual is entitled for leave encashment after retirement	
2	Whether retirement gratuity is available to the new entrants.	The matter has been taken up with the Ministry of Finance, Department of Economic Affairs. Reply is awaited.
3.	At exit i.e after age 60 years why 40% of pension wealth to purchase the annuity is mandatory.	This provision is a part of the New Pension Scheme. This provision has been made with an intention that the retired government servant should get regular monthly income during their retired life.
4	What benefits will he/she get in the event of death in service	The matter has been referred to Min of Fin DEA. Their clarification is still awaited
5.	Whether any minimum age or minimum service is required to quit from Tier-1	Exit from Tier-I can only take place when an individual leaves government service
6	Whether Dearness Pay is counted as basic pay for recovery of 10% for Tier -1.	As per the scheme the total Dearness Allowance is to be taken into account for working out the contributions. Subsequently, a part of the "Dearness Allowance" has been treated as Dearness Pay Therefore, this should also be reckened for the purpose of contributions.
4 10 10 10 10 10 10 10 10 10 10 10 10 10	contributions are to be	This has already been referred to Min of Finance Department of Economic Affairs. Their reply is awaited
3.	Whether contribution towards	The matter has been referred to Ministry of

			files -1 is taken as maxime for t	he Finales, Department of Fernance of
			purpose of calculation of most	T.C
			Tax or it will be exempted	1
		9	Whether contribution towards	Yes, since the contribution is to be warded out as
	1		Tier-I from arrears of DA is to	10% of Pay 1 DF - DA r mech to be maked
	7		be deducted	ASSESSED TO A SECURITION OF SE
	1	10		whenever there is any change in those elements.
	-	10	Whether any budget provision	
	1		to be made for booking the	booked under the major head 1402 1 4.31 which is a
	1		Government contribution under	
			the Functional Major head	Before the accounts are closed, the belances under
	1			this head should be transferred to the final head. No
				balance should remain under this head. After the
	1			accounting heads are finalized the amount of
	1	- 1	***************************************	government contribution should be debited to a
	1			functional major head for which there should be
	İ.,			provision of funds
	11	1.	Can any individual continue to	The matter has been referred to DEA for
	T T T T T	1	contribute under tier -l even	clarification
		1	after the age of 60 years.	
	11:	2.1	What will be the formula for	The contributions payable by the government
			rounding off when 10% of	servants and those paid by the government should
	1		(basic+ DA) will be recovered	be rounded off to the nearest rupee in terms of the
	ĺ	1	from the salary of the	instructions contained in A and in the Contained
		1	Government servant,	instructions contained in Appendix II of Central
		**	Continues our very	Government Accounts (Receipt & Payment) Rules. 1983.
	113	\Box	It is presumed that the bill	
		- 1	pertaining to the matching	
		1 .	contribution would be a 'NIL'	
			oill.	The amount of government's contributions will be
		- 1		transferred by debit to "502-Expenditure Awaiting
		į		Transfer to Other Heads / Department" for credit to
1				the head "8342-Other Deposits" No amount will be
i	14.	TF	or the purpose of simplification	paid on this bill.
		b	asia non plan D.	The issue was examined by this office and it was
1		f c	asic pay plus D.A. may be	not agreed to. It has been decided that whenever
1		T T	aken as fixed for the entire year his would obviate the need for	there is any increase or decrease in emoluments of
1		1 00	alculation of D.A. arrears twice	a government servant during the middle of a
l		1	acculation of D.A. arrears twice	month, the change in the rate of contribution (both !
1		121	a year and increment once and	government servant and government) will be given
İ		1 da	onsequent preparation of	effect only from the first of the following month
-	15	ISL	pplementary bills.	The second secon
	1 .2.	rs .	The will calculate the interest-	The PAO should calculate the interest
i		1	AC or Central Pension	
	6	ALC	counting Office?	The first statement of the state of the stat
1		211	nce Cheque drawing DDOs are	The PAOs should be aware of the progressive
	1	1.2	ving the budget with them	expenditure in respect of CDDOs. Moreover, they
	100	0.0	w the PAO will pass the bill	may obtain a certificate with regard to availability
		RIN	give payment without!	of funds on each bill itself
	7. 1	DUK T.	dget?	
1	/ ·	Lili	tead of preparing a separate	Since the contributions payable by the government
		0111	tot the matching contribution	servants and the matching contributions paid by the
		The.	reasibility of incorporating a li	government are debitable to different heads, these
		at D	arate column regarding i	wo items "should be drawn as it, assess to

	<i>f</i>	8
	kernment's contribution in	Üic .
	ame bill may be explored	
	Whether the New Pens	ion. The matter is being referred to DOPT
	Scheme is applicable for	the
	officials initially appointed	On
	daily wages and later	on i
	conferred 'temporary status' a	pd .
1	contributing towards GPI a	nd .
	whose services are regularize	td
	on or after 1-1-2004	
19	What happens if an employ	er As in the own of all
ì	month? Which office will mal	I THE PERSON OF
	deduction of contributions?	the second series of the second series of the
		office who will draw salary for the maximum
T20	Whether the non-practicin	The state of the s
	allowance (NPA) payable t	
	medical officers will cour	
	towards 'pay' for the purpose of	
	working out contributions to	
	NPS9	
		working out the contributions towards the New Pension Scheme.
21	Whether a government servan	
	who was already in service prior	
Periodi maja pami maja periodi ji pingangan periodi ji	to 1-1-2004, if appointed in a	
	different post under the	
	government of India will be	I from the building towards herethe image
	governed by the CCS (P) Rules	
	or New Pension Scheme.	
	3	prior to 1-1-2004, he should be covered under the
	The second secon	CCS (Fension) Rules, 1972.

The Pr.CCAs/CCAs/CAs/DCAs are requested to circulate the above clarifications to the PAOs/DDOs/CDDOs under their Ministry/Department/Offices

(Rajesh Kumar)
Dy Controller General of Accounts

Pr CCAs/CCAs/CAs/DCAs